NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 110(ND)16 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2016

NAME OF THE COMPANY: M/s. Ms. Chandra Bala Modi & ANr. V/s. M/s. Synapse Communications Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Mr. U.K	chandhay Sr-A	HV] R-22R-L	1 Armylan
2		Garg Adv		1 8
3	Huma	nghu vij A	1 V J	
4.	Aran k	athpalia Sevice A	dr. 1	littlath
5.	Adrish	Dholakia, Adr	6 Petitioners	N. A. L.
E.	Sandeep	D. Das , Adv		
7.	Siddhar	th Showar, All	, 1	

After hearing the ld. Sr. Counsels at length, the first hurdle to be crossed is the point of limitation raised by the ld. Senior Counsel for the respondents. In view of the same, it would be expedient to have the reply

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of the respondents on record. Let the same be filed within two weeks from today. Rejoinder, if any, be filed within two weeks thereafter.

- 2. In the meanwhile, Status Quo is directed to be maintained in respect of the two properties namely B-6 & B-10, NSEZ, Noida and the shares of R4.
- 3. To come up on 07.09.2016.

(Ina Malhotra)

Sd1-

Member (Judicial)

(R Varadharajan) Member (Judicial)